## INTIMATION OF RELEASE OF SHRI K. SURYANARAYANA FROM JAIL

MR. DEPUTY CHAIRMAN: I have to inform the hon. Members that the following communication addressed to the Chairman has been received from the Stationary Sub-Magistrate, Nandikotkur: —

"I have to inform you that Shri Kommareddy Suryanarayana, M.P. who was convicted on 9th August 1954 in C.C. 1201/54 in respect of an offence under sections 143 and 447 I.P.C. and sentenced to suffer rigorous imprisonment for six months under section 143 I.P.C. and three months' R.I. under section 447 I.P.C, both the sentences to run concurrently, was released from the Central Jail, Bellary, on 20th September 1954."

## PAPERS LAID ON THE TABLE

## **REPORTS OF THE DAMODAR VALLEY CORPORATION ENQUIRY COMMITTEE**

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI) : I beg to lay on the Table a copy of each of the following papers: —

(1) Report of the Damodar Valley Corporation Enquiry Committee, 1952-53 (Abridged). [Placed in Library. *see* No. S-200/54.]

(2) (i) Chapter V of the Damodar Valley Corporation Enquiry Committee Report, 1952-53. [Placed in Library, *see* No. S-201/54.]

(ii) Government's decisions on recommendations of the D.V.C. Enquiry Committee together with the comments of the Governments of Bihar and West Bengal and of the D.V.C. on the Report. [Placed in Library, see Nos. S-203/54 and S-204/54.]

(iii) Statement of action taken on the decisions of Government on the recommendations contained in the Estimates Committee's Fifth Report. fPlaced in Library, see No. S-202/54.1

DR. B. R. AMBEDKAR (Bombay): I want to put a question to the hon. Member who has just presented the paper, if you would permit

me. Why 'has he presented to the House an abridged edition of the Enquiry Committee's Report? Why has he only presented Chapter V of the Report? What is the nature of the abridgement and what is the reason for the abridgement—whether it is economy or whether it is the desire of the Government to screen facts from the notice of this House?

SHRI J. S. L. HATHI: The main Report contained some extracts from confidential correspondence and that, it was decided, could not be placed here.

SHRI S. MAHANTY (Orissa): But does not that question relate to a case of over-payment to a particular firm

of one crore forty-six lakhs.....

MR. DEPUTY CHAIRMAN: Order, order. He says it is confidential correspondence.

## THE CONSTITUTION (THIRD AMENDMENT) BILL, 1954 continued

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISH-NAMACHARI): Mr. Deputy Chairman, I have listened to the 17 speakers— rather to some of them—and I have read the speeches of other hon. Members. I would like to take this opportunity of offering my apologies to those hon. Members who remarked that I was not present in the House when they were speaking. It was due to the fact that I had a commitment in the other House which I could not avoid. It was not intended to be a discourtesy either to this House or to the hon. Members who were speaking. I had my colleagues taking notes and I also read the speeches of hon. Members when the office gave me the full debate. I would therefore like to tender my apologies to those hon. Members who felt that my not being in the House to listen to them was something not quite proper.